

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(CAA)-63(PB)/2020

IN THE MATTER OF:

Spirited Auto Cars (I) Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 11.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Vatsala Rai and Tanmay Sharma, Advs.

For the I. T. Dept. : Ms. Easha Kadian, Jr Standing Counsel with Ankit Singh, Adv

For the RD & OL : Mr. Shankari Mishra proxy for Tania Sharma

ORDER

Income tax authority filed their report. The petitioner side is to file reply to the queries raised by the RD.

List on 14.12.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)